टिप्पणः मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में संख्यांक सा.का.नि. 381(अ), तारीख 27 जून, 2006 द्वारा प्रकाशित की गई थी और उसमें संख्यांक सा.का.नि. 929(अ), तारीख 29 दिसम्बर, 2009, सा.का.नि. 763(अ), तारीख 15 सितम्बर, 2010, सा.का.नि. 957(अ), तारीख 7 दिसम्बर, 2010, सा.का.नि. 735(अ), तारीख 1 अक्तूबर, 2012 और सा.का.नि. 30(अ), तारीख 17 जनवरी, 2014 द्वारा पश्चातवर्ती संशोधन किये गये।

MINISTRY OF FINANCE (Department of Revenue) NOTIFICATION

New Delhi, the 6th August, 2014

G.S.R. 564(E).—In exercise of the powers conferred by clause (ii) of section 66 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance, Department of Revenue, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 381(E) dated the 27th June, 2006, namely:—

In the said notification, after serial number (17) and the entry relating thereto, the following serial number and entry shall be inserted, namely:—

"(18) Special Investigation Team constituted vide notification of the Government of India in the Ministry of Finance, Department of Revenue, published in the Gazette of India, Extraordinary, Part-I, Section-1 vide number F.No.11/2/2009-Ad. E.D. dated the 29th May, 2014."

[F. No. P.12011/2/2009-S.O.(E.S. Cell)] BIPLAB KUMAR NASKAR, Under Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R. 381(E), dated the 27th June, 2006 and subsequently amended vide number G.S.R. 929(E), dated the 29th December, 2009, G.S.R. 763(E), dated the 15th September, 2010, G.S.R. 957(E), dated the 7th December, 2010, G.S.R. 735(E), dated the 1st October, 2012 and G.S.R. 30(E), dated the 17th January, 2014.